

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR. JUSTICE P.V.KUNHIKRISHNAN

TUESDAY, THE 12TH DAY OF MAY 2020 / 22ND VAISAKHA, 1942

BA NO.2317 OF 2020

(EXCISE CRIME NO.37/2018OF 2020 OF EXCISE RANGE OFFICE, SULTHAN  
BATHERI, WAYANAD DISTRICT)

**Petitioner/Accused No. 2:**

Rafeeque E. P,  
S/o. Abdulla Haji, aged 30 years,  
Elamparambath House, P. O. Thinoor,  
Kozhikode-673 507.

By Adv. Sri. P. T. Mohan Kumar

**Respondents/complainants:**

1. State of Kerala, Represented by the Public Prosecutor,  
High Court of Kerala, Ernakulam, Kochi-682 031.
2. The Inspector of Excise, Excise Range Officer, Kalluvayal, Sulthan Bathery  
Post, Wayanad-673592.

By P.P. Sri.Ajith Murali & Santhosh Peter(Sr)

THIS BAIL APPLICATION HAVING BEEN FINALLY HEARD ON 12.05.2020,  
THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

**ORDER**

When this Bail Application filed under Section 439 of the Code of Criminal Procedure came up for consideration before this Court through Video Conference, the learned counsel for the petitioner submits that he is withdrawing the Bail Application. Hence, this Bail Application is dismissed as withdrawn.

**P.V.KUNHIKRISHNAN, JUDGE**

**pkk**